

**CBI Vs. Sanjay Bhandari & Ors.
RC No. 2172019A0003 of CBI ACU-V AC-II, New Delhi
U/Section 120-B read with Section 420 IPC r/w 7, 8, 9 &
13(2) r/w 13(1)(d) of PC Act, 1988**

M No. 4/2020.

30.07.2020

**Present: Sh. A. K. Kushwaha, Ld. PP for CBI with IO/DySP
Surender Kumar Rohilla & SI Vishambar Dayal Meena.**

The application has been taken up through video conferencing, using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Heard on the application under Section 17 of P.C. Act, 1988 for seeking permission to conduct part investigation by Sh. Vishambar Dayal Meena, Sub Inspector, CBI ACB-II, New Delhi which was received on court e-mail ID and notice of the same was issued for today.

This case was registered against unknown public servants of Indian Air Force, M/s Pilatus Aircrafts Limited Switzerland and others for offences under Section 120-B read with Section 420 IPC read with Section 7, 8, 9 and 12 (2) read with Section 13(1)(d) of P. C. Act, 1988 on 19.6.2019. It is stated that in violation of Defence Procurement Procedure-2008, to obtain the contract for supply of 75 Basic Trainer Aircrafts to Indian Air Force, an amount of Rs. 350 crores approximately was paid as kickback to influence the aforesaid defence deal and in order to expedite the investigation, assistance of SI Vishambar Dayal Meena is required for part investigation of the case.

IO has submitted that there is no arrest in the case till date and the record of the case is voluminous and is likely to take substantial time. The present application has been filed seeking permission of the court to have assistance of SI Vishambar Dayal Meena in the investigation of the case. IO submits that he will remain IO of the case and SI Vishambar Dayal Meena will only assist him in the investigations as per his directions/ instructions.

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In view of Section 17 of P. C. Act, 1988 and submissions made by IO/DySP Surender Kumar Rohilla, the application is allowed. SI Vishambar Dayal Meena is allowed to assist IO/DySP Surender Kumar Rohilla in the investigation of the case.

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him and the IO for office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
30.07.2020.